

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

EXCISE APPEAL NO. 88652 OF 2014

(Arising out of Order-In-Appeal No. NGP/EXCUS/000/APPL/062/14-15 dated
25.05.2014 passed by Commissioner (Appeals).)

SPENTEX INDUSTRIES LTD

A-31/MIDC,
Industrial Area, Bubori,
Maharashtra,
Nagpur-441 122.

.....Appellant

Vs.

COMMISSIONER OF CUSTOMS EXCISE, NAGPUR

Telangkhedi Roads,
Civil Lines,
Nagpur-440 001.

.....Respondent

Appearance:

None for the Appellant.

Shri P.K. Acharya, Superintendent, Authorized Representative for the
Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 09.08.2024

Date of Decision: 09.08.2024

FINAL ORDER NO :- 85799/2024.

None for the Appellant as has been the case on the last three occasions.

2. Notice sent earlier to the Appellant for its appearance on 17.10.2023
but none appeared.

3. Since the Appellant is not interested anymore to pursue its appeal, we
dismiss the appeal for default and non-prosecution under Rule 20 of the
CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in open court)

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)**

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